

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 369 of 2020

IN THE MATTER OF:

M/s Manipal Media Network Ltd.

...Appellant

Versus

M/s Vishwakshara Media Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Gautam Singh, Advocate.

For Respondent: Mr. DP Chaturvedi, Advocate.

ORDER
(Virtual Mode)

25.08.2020 For filing of Rejoinder, at request of the Learned Counsel for the Appellant/Operational Creditor, two weeks' time is granted.

The Learned Counsel for the Appellant is directed to serve the copy of the Rejoinder to the Respondent/Corporate Debtor side four days before the next date of hearing.

In the meanwhile, the office of the Registry is directed to trace the Reply of the Respondent/Corporate Debtor filed already and to keep them among the present file.

The Registry is directed to List the matter on **16th September, 2020.**

[Justice Venugopal M.]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)